

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO. 384/2002 IN
O.A. NO. 857/2001

Friday, this the 10th day of January, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. V. SRIKANTAN, MEMBER (A)

1. Nand Kishore Sharma,
S/o Shri Shyam Lal,
Aged about 31 years,
R/o B-1576, Shastri Nagar,
Sarai Rohilla, Delhi-110 052
2. Satish Kumar Badhan,
S/o Shri Gulzazri Lal Badhan,
Aged about 33 years,
R/o G-114, Nanakpura,
Opp. South Campus Main Gate,
New Delhi-110 021
3. Vijay Patil,
S/o Shri Bagwat Rao,
Aged about 33 years,
R/o C-238, Minto Road Complex,
New Delhi-110 002
4. Bijender Kumar,
S/o Shri Phool Singh,
R/o A-8, New Usmanpur,
Gali No.1, 1st Pushta,
Seelampur, Delhi-110053
5. Kuldeep Singh,
S/o Shri Ran Singh,
Aged about 29 years,
R/o H.No.618, Jat Mohalla,
Bhakton Wali Gali, Nangloi,
Delhi-110 041
6. Makhan Singh Negi,
S/o Shri Gian Singh,
Aged about 27 years,
144-D, Pocket-B, Sector 17,
BHEL Colony, NOIDA
7. Rajeshwar Singh Paswan,
S/o Shri Inder Deev Paswan,
Aged about 35 years,
R/o K-481, Mangol Puri,
Delhi - 110 085
8. Pawan Kumar Sharma,
S/o Late Shri S.N. Sharma,
Aged about 31 years,
R/o D-22, Pandav Nagar,
Opp. Mother Diary,
Delhi - 110 092
9. Shiv Singh,
S/o Shri Daulat Singh,

BY

Aged about 29 years,
R/0 1553, Gulabi Bagh, Delhi-07

10. Dalip Singh,
S/o Shri Nanak Singh,
Aged about 27 years,
R/o C-31, Gali No.11, Pragati Vihar,
Gamsi Extension,
Delhi - 110 053

11. Satish Baloni,
S/o Shri Shekhar Baloni,
Aged about 29 years,
R/o RZ-17A/1, Kailashh Puri,
Palam Colony, Neew Delhi

12. Sanjay Kalra,
S/o Shri D.R. Kalra,
Aged about 28 years,
R/o 723, Jheel Khuranja,
Gandhi Nagar,
Delhi - 110 031

... Petitioners

(By Advocate : None)

VERSUS

1. Shri Pawan Chopra,
Ministry of Information & Broadcasting,
through its Secretary,
Shastri Bhavan, New De;lhilhi

2. Shri Basharat Ahmad,
DTC, Akashvani Bhavan,
Doordarshan Kendra,
Shastri Bhavan, New Delhi

3. Shri S.Y. Qureshi,
Director General,
Doordarshan Kendra,
Mandi House, New Delhi

.... Respondents

(By Advocate : Shri H.K. Gangwani)

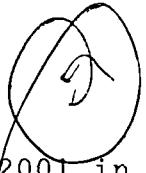
O R D E R (Oral)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J) :

None is present on behalf of the applicants when the case is called out, although earlier at the mentioned time, learned proxy counsel Shri Mohd. Ayub had appeared seeking an adjournment which was not granted at that stage.

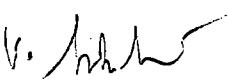
2. Heard Shri H.K. Gangwani, learned counsel for the respondents and perused the relevant documents on record.

3. It is noticed that in pursuance of the

(3) 

Tribunal's order dated 17.10.2001 in OA No.857/2001, the respondents had issued Office Memorandum dated 24/26.12.2001 (R-1). The learned counsel has submitted that with reference to the averments made in paragraph 2.5 in the counter reply to the CP regarding applicant No.12, i.e., Shri Sanjay Kalra, who is also a petitioner in the CP, further action has been taken as reflected in the OM dated 24/26.12.2001 (R-1). The learned counsel has submitted that since necessary documents regarding educational qualification and experience of that applicant have been submitted, they will do the needful in implementing the Tribunal's order. Noting the above facts and submissions, it cannot be concluded that the respondents have willfully and contumaciously disobeyed the orders of this Tribunal, justifying further action to be taken against them for punishment under the provisions of Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985. However, we presume that the respondents will take necessary action with respect to applicant No.12 in the manner done for the other applicants as expeditiously as possible.

4. In the above facts and circumstances of the case, CP 384/2002 is dismissed. Notices to the alleged contemnors are discharged and file be ~~consigned~~ ^{VS} to the record room.


(V. SRIKANTAN)

MEMBER (A)

/pkr/


(SMT. LAKSHMI SWAMINATHAN)

VICE CHAIRMAN (J)